

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 23304/2025
[Arising out of impugned final judgment and order dated 25-10-2024
in MACA No. 407/2015 passed by the High Court of Kerala at
Ernakulam]

VENUGOPALAN

Petitioner(s)

VERSUS

ASHKAR & ORS.

Respondent(s)

(IA No. 186615/2025 - CONDONATION OF DELAY IN FILING AND IA No.
186613/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT)

Date : 22-09-2025 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KAROL
HON'BLE MR. JUSTICE VIPUL M. PANCHOLI

For Petitioner(s) : Mr. Iqbal Singh, Adv.
Ms. Meenu Juneja, Adv.
Mr. Naresh Kumar, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following
O R D E R

1. As per Office Report dated 19.09.2025, service of notice upon respondents is complete, but none has entered appearance on their behalf.

2. In the interest of justice, we appoint Ms. Bhumi Agrawal, learned counsel (address:E-172, Ground Floor, East of Kailash, Delhi and e-mail id: Agrawalbhumi5@gmail.com) as *amicus curiae (pro bono)* to assist the Court on behalf of respondent No.1.

3. We appoint Mr. Yoshit Jain, learned counsel (address: Chamber 20-A, R.K.Garg Block, Supreme Court, New Delhi; e-mail id:yoshit.jain@gmail.com) as *amicus curiae (pro bono)*, to assist the Court on behalf of respondent No.2.

4. We appoint Mr. Abhyudey Kabra, learned counsel (address: House No.6, Bazar Lane, Jangpura, Bhogal, New Delhi-110014 ;e-mail id:advabhyudeykabra@gmail.com) as *amicus curiae (pro bono)*, to assist the Court on behalf of respondent No.3.

5. Learned amicus, who is requested to appear on behalf of the Insurance Company would also get in touch with the learned counsel, who generally appears on behalf of the New India Insurance Company.

6. We make it clear that the learned *amicus curiae* would continue to assist the Court, even if the unrepresented respondents are subsequently represented through their appointed counsel.

7. Registry to supply a copy of complete paper book in a digital form to the learned *amici curiae* within a period of three working days.

8. List on 03.11.2025.

(RAJNI MUKHI)
ASTT. REGISTRAR-cum-PS

(ANU BHALLA)
COURT MASTER (NSH)